Unstarred Questions

Orphaned and Abandoned Children Outside Institutionalised Care

2991. SHRI DEREK O'BRIEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether out of 29.6 million orphaned and abandoned children in the country, only 470,000 children are in institutionalised care;

- (b) the number and details of Child Care Institutions (CCIs) that have been linked with the Central Adoption Resource Authority (CARA) as compared to unregistered CCIs;
- (c) whether the ratio of abandoned children to children in institutionalised care is asked and if so, the details thereof;
- (d) whether Government has taken any steps to shut-down unregistered CCIs and hold childcare officers accountable; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The primary responsibility of execution of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) lies with the State Governments. Details of Child Care Institutions in the country along with number of Children residing in these institutions under Child Protection Services (CPS) is at Statement-I (See below). However, as per information provided by Central Adoption Resource Authority (CARA), 5940 Child Care Institutions (CCIs) have been entered on Child Adoption Resource Information and Guidance System (CARINGS) by the respective State and UTs out of which 5364 CCIs have been linked to Specialised Adoption Agencies (SAAs) as on 15th July, 2019. Number of children in need of care protection reported on the CARINGS portal, State/UT-wise is given in Statement-II (See below). The Ministry has not received any other data set regarding the orphan and abandoned children in the country.

(d) and (e) As per the report submitted by the States/UTs on 18.09.2018, 4849 Institutions were inspected and 539 Institutions were closed on account of non-compliance of provisions of JJ Act as found by inspection committees during inspections. States/UTs have informed that as on 08.01.2019, there are 7909 Institutions registered under JJ Act, 2015. The Ministry of Women and Child Development has issued advisories from time to time to States/UTs to register all Government and Non-Government Organization (NGO) run CCIs under Sub-section (1) of Section (41) of JJ Act by 31st December, 2017. A letter was sent to all the States/UTs to initiate steps to close down those Institutions which have declined to register. The details of all the registered CCIs in the country, State/UT-wise as provided by States/UTs as on 8.01.2019 is in the Statement-III.

Unstarred Questions

Details of Child Care Institutions in the country along with number of children residing in these institutions under CPS as on 31.03.2019

SI. No.	States/UTs	Institutional Care [Homes	Care [Homes]	Open 3	Open Shelters	Specialised Add	Specialised Adoption Agencies
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	2	3	4	5	9	7	8
i	Andhra Pradesh	99	2316	13	342	14	144
2	Arunachal Pradesh	4	92	0	0		6
6.	Assam	37	1765	8	51	23	69
4	Bihar	26	1567	5	134	13	138
5.	Chhattisgarh	9	2325	10	117	12	120
9	Goa	23	1188	c	378	2	16
7.	Gujarat	45	1706	0	0	12	98
8	Haryana	24	1403	21	614	7	47
6	Himachal Pradesh	33	1227	8	38	1	11
10.	Jammu and Kashmir	17	823	0	0	2	0
11.	Jharkhand	36	365	5	141	15	93
12.	Karnataka	80	2998	40	1153	25	107
13.	Kerala	30	788	4	100	12	65

Written A	lnswe	ers to)			[18 J	uly, 2	2019]		Uns	tarre	d Qı	iestic	ons	327
243	55	9	50	5	223	0	66	20	169	49	120	15	460	342	0	17	0
26	7	3	5	4	23	0	24	4	20	9	12	2	32	11	Ľ	2	
348	296	159	0	35	244	0	401	09	264	58	500	50	1326	0	0	0	0
∞ m	14	3	0	3	12	0	22	3	12	2	20	2	49	0	Ē	0	¥
2804	1160	096	1195	477	6889	463	2459	355	11915	717	3162	437	5436	1343	101	252	0
<i>L9</i>	42	44	36	39	96	13	85	12	189	23	LL	20	73	42	т	7	1
Madhya Pradesh Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Odisha	Punjab	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Telangana	Andaman and Nicobar Islands	Chandigarh	Dadra and Nagar Haveli

1	2	6	4	5	9	7	&
33.	Daman and Diu	0	0	t	0	ı.	0
34.	Lakshadweep	r	0	r.	0	ij	0
35.	Delhi	28	1447	13	380	3	72
36.	Puducherry	27	1043	2	42	2	16
	Total	1476	64364	275	7317	338	3002
38.		•4	Statement-II				ř.
	Number of Children in Institutional Care in Specialised Adoption Agencies (SAAs), as per the details entered on CARINGS, as on 16.07.2019	Institutional Care in Specialis details entered on CARINGS,	in Specialised CARINGS, as	sed Adoption Agen as on 16.07.2019	ncies (SAAs), a 9	as per the	
SI. No.	State/UT	Orphan	Abandoned	Surrendered	Having Family Institutit	Having Family and Requiring Institutitional Care	Total
-	7	3	4	5		9	7
1	Andaman and Nicobar Islands	13	0	j		11	25
5	Andhra Pradesh	279	191	51		<i>P</i> 79	009
œ.	Arunachal Pradesh	0	2	4		0	9
4.	Assam	32	108	40		10	190
5.	Bihar	27	230	5		9	268
9	Chandigarh	7	12	20		12	46

[RAJYA SABHA]

328 Written Answers to

Unstarred Questions

Writt	ten A	nswe	rs to				[13	8 Jul	y, 20	19]		Ur	ıstarı	red Ç)uest	ions	329
224	-	320	24	114	218	6	364	372	92	615	896	99	14	19	9	464	15
25	0	23	2	&	4	2	18	54	1	52	59	9	0	9	0	34	0
49	0	33	15	40	46	7	255	152	52	104	379	24	13	10	4	145	10
86	-	228	9	09	121	5	75	135	38	188	443	5	T	т	0	208	8
52	0	36	H	9	47	0	16	31	-	271	87	21	0	0	7	TT.	0
Chhattisgarh	Dadar and Nagar Haveli	Delhi	Goa	Gujarat	Haryana	Himachal Pradesh	Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Odisha	Puducherry
7.	8	6	10.	1	12.	13.	14.	15.	16.	17.	18.	19.	20.	21.	22.	23.	24.

1	2	3	4	5	9	7
25.	25. Punjab	10	220	25	69	324
26.	Rajasthan	17	114	23	19	173
27.	Sikkim	0	0	7	0	7
28.	Tamil Nadu	37	104	111	1	253
29.	Telangana	15	138	261	26	440
30.	Tripura	6	25	10	13	57
31.	Uttar Pradesh	73	259	57	21	410
32.	Uttarakhand	2	6	0	0	11
33.	33. West Bengal	38	277	35	19	369
	Total	1202	3309	1983	580	7074

Statement-III

[18 July, 2019]

The details of all the registered CCIs working in the country, State/UT-wise as provided by States/UTs as on 8.01.2019

Sl. No.	States/UTs	No. of Registered CCIs
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	779
3.	Arunanchal Pradesh	11
4.	Assam	122
5.	Bihar	83
6.	Chandigarh	10
7.	Chhattisgarh	81
8.	Dadra and Nagar Haveli	2
9.	Daman and Diu	0
10.	Delhi	50
11.	Goa	80
12.	Gujarat	121
13.	Haryana	81
14.	Himachal Pradesh	47
15.	Jammu and Kashmir	70
16.	Jharkhand	120
17.	Karnataka	1134
18.	Kerala	817
19.	Lakshadweep	0
20.	Madhya Pradesh	117
21.	Maharashtra	908
22.	Manipur	126
23.	Meghalaya	99
24.	Mizoram	52
25.	Nagaland	68
26.	Odisha	270
27.	Puducherry	63

Sl. No.	States/UTs	No of Registered CCIs
28.	Punjab	61
29.	Rajasthan	240
30.	Sikkim	28
31.	Tamil Nadu	1263
32.	Telangana	465
33.	Tripura	30
34.	Uttar Pradesh	207
35.	Uttarakhand	41
36.	West Bengal	263
	Total	7909

Status of National Policy on Women

2992. SHRI K. BHABANANDA SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the status of National Policy on Women; and
- (b) whether Government proposes to undertake an analysis of the existing laws to remove those which are discriminatory towards women in nature and ensure that the principle of equality as enshrined in the Constitution and envisioned in the draft policy is achieved.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Ministry of Women and Child Development has prepared the draft National Policy for Women incorporating suggestions of stakeholders. The National Policy envisages to eliminate all forms of violence and discrimination against women through strengthening of policies, programmes and institutions as well as through community engagement. Analysis and evaluation of existing laws, rules, policies is a continuous process and it has been the endeavour of the Government to harmonize the policy in accordance with the Constitutional provisions. The draft National Policy for Women is under consideration of the Government.